## THE HIGH COURT OF MEGHALAYA SHILLONG

## **STANDING ORDER NO.14 OF 2014**

Dated November 11, 2014

Henceforth criminal appeals filed against the order of conviction and sentence for a period of 10 years and above shall be placed before the Division Bench.

Sd/-CHIEF JUSTICE(Acting)

Memo.No.HCM/III/16/2014/2222A

Dated November 11, 2014

## Copy for information to:-

- 1. The Registrar, High Court of Meghalaya, Shillong.
- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 3. The Deputy Registrar, Judicial, High Court of Meghalaya, Shillong.
- 4. The Assistant Registrar, Judicial, High Court of Meghalaya, Shillong, to circulate the same in the Judicial Section.
- 5. Librarian-cum-Research Officer, High Court of Meghalaya, Shillong.
- 6. The Private Secretary to Hon'ble Mr. Justice T.NK. Singh, High Court of Meghalaya, Shillong.
- 7. The Private Secretary to Hon'ble Mr. Justice S.R Sen, High Court of Meghalaya, Shillong.
- 8. The System Analyst, High Court of Meghalaya, Shillong.
- 9. Superintendent Judicial, High Court of Meghalaya, Shillong.
- 10. The Court Masters, High Court of Meghalaya, Shillong.
- 11. SAAs performing duty as Court Masters, High Court of Meghalaya, Shillong.
- 12. Office File.
- 13. Guard File

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